

MINUTES OF THE MEETING No. 28/11 dated 13.10.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem. Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri S.S Sah, Dy.DGFT
4. Shri V.V. Sadasivan, Spices Board
5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.27/11 for confirmation and confirmed and adopted the same without any change.

Case No M-194 NC No.28/11 Dated 13.10.10	M/ s JMG Corporation Ltd, Gurgaon F.No.01/82/50/632/AM06/DES-IV RLA No.05/24/40/356/AM06 Lic.No.0510166277 dated 12.9.2005
--	---

The Committee considered the case as per agenda. The Committee decided to write a letter to Deptt. of C&PC (PC Div.) for want of comments. A letter issued on 25.10.2010. Accordingly the case may be re-listed on 20.10.2010.

Case No M-195 NC No.28/11 Dated 13.10.10	M/ s Century Textiles and Inds. Ltd, F.No.1) 01/83/50/500/AM09/DES-IV RLA F.No.02/24/40/86/AM09 Lic.No.0210114216 dated 27.6.2008 2) 01/83/50/2071/AM08 RLA F.No.02/24/40/299/AM08 Lic.No.0210109154 dated 15.2.2008 3) 01/83/50/311/AM09 RLA F.No.02/24/40/13/AM09 Lic.No.0210112756 dated 26.5.2008 4) 01/83/50/2072/AM08 RLA F.No.02/24/40/300/AM08 Lic.No.0210109161 dated 15.2.2008 5) 01/83/50/1612/AM08
--	---

RLA F.No.02/24/40/228/AM08
 Lic.No.0210106558 dated 27.11.2007
 6) 01/83/50/498/AM09
 RLA F.No.02/24/40/84/AM09
 Lic.No.0210114212 dated 27.6.2008
 7) 01/83/50/310/AM09
 RLA F.No.02/24/40/08/AM09
 Lic.No.0210112755 dated 26.5.2009
 8) 01/83/50/499/AM09
 RLA F.No.02/24/40/85/AM09
 Lic.No.0210114215 dated 27.6.2007
 9) 01/82/50/1743/AM07
 RLA F.No.02/24/40/326/AM07
 Lic.No.0210098741 dated 2.3.2007

The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 13.10.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Writing & Printing Paper – (Plain Paper)	1 Kg	Waste paper Coated Book Stock (Grade-43) Sorted Office Paper (Grade-37), Multi Grade Multi Print, Moisture content 10+/-2%	1.39 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-195(A) NC No.28/11 Dated 13.10.10	M/ s Bharat Starch Inds., Pondicherry (M/s English Indian Clays ltd, Pondicherry) 1) F.No.01/83/50/265/AM07/DES-IV RLA No.25/24/40/0011/AM08 Lic.No.2510002058 dated 24.3.2008 2) F.No.01/83/50/266/AM09/DES-IV RLA F.No.25/24/40/0012/AM08 Lic.No.2510002059 dated 24.3.2008
---	--

The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/92/2008-Ch.II dated 11.10.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
(Polysol HT, Dextrid, Pregelstarch) Pre Gelatinised Starches, HT Drilling Starch, CMS). (Modified Tapioca Starch)	1 Kg	Tapioca Starch	1.05 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-195(B) NC No.28/11 Dated 13.10.10	M/ s Bharat Starch Inds., Pondicherry (M/s English Indian Clays ltd, Pondicherry) 1) F.No.01/83/50/0671/AM10/DES-IV RLA No.25/24/40/0015/AM10 Lic.No.2510002646 dated 23.11.2009 2) F.No.01/83/50/672/AM10/DES-IV RLA F.No.25/24/40/0016/AM10 Lic.No.2510002647 dated 23.11.2009
---	---

The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/92/2008-Ch.II dated 11.10.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
(Polysol HT, Dextrid, Pregelstarch) Pre Gelatinised Starches, HT Drilling Starch, CMS). (Modified Tapioca Starch)	1 Kg	Tapioca Starch	1.05 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 28/83-ALC1/2010 **MEETING DATE** : 13.10.2010

1	Case No.: 958/21/82-ALC4/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status: Case Deferred
	HQ File :01/82/050/01823/AM07/	RLA File :02/24/040/00313/AM07/	Lic.No/Date:0210098001 13.02.2007	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 10.11.2010.			

	Case No.: 511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status: Case Deferred
--	--------------------------------------	---	--	--

2	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836 10.04.2007	Defer Date:10.11.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 10.11.2010.				

3	Case No.:538/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:10.11.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 10.11.2010.				

4	Case No.:539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:10.11.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 10.11.2010.				

5

Case No.:1/24/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Approved
HQ File :01/83/050/00408/AM11/	RLA File :33/24/040/00007/AM10/	Lic.No/Date:3310013819 24.08.2009	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.15022/26/2007-Ch-II dated 16.9.2008, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Imidacloprid 70% WS	1 Kg	Imidacloprid Technical 94%	0.7595 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

6	Case No.:18/26/83-ALC1/2009	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00492/AM10/	RLA File :02/24/040/00096/AM10/	Lic.No/Date:0210131549 15.09.2009	Defer Date:10.11.2010
Decision : The Committee considered the case as per agenda. The Committee decided to write a letter to Deptt. of C&PC(PC.Div.) for want of comments. A letter issued on 25.10.2010. Accordingly the case may be re-listed on 10.11.2010				

	Case No.:5/41/83-ALC1/2009	Partv Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2010	Status:Case
--	-----------------------------------	--	------------------------------	--------------------

7			13.10.2010	Deferred
	HQ File :01/83/050/00769/AM10/	RLA File :10/24/040/00096/AM10/	Lic.No/Date:1010036408 18.12.2009	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.11.2010.			

8	Case No.:6/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00770/AM10/	RLA File :10/24/040/00097/AM10/	Lic.No/Date:1010036409 18.12.2009	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.11.2010.			

9	Case No.:7/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00771/AM10/	RLA File :10/24/040/00098/AM10/	Lic.No/Date:1010036418 18.12.2009	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.11.2010.			

10	Case No.:8/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00772/AM10/	RLA File :10/24/040/00099/AM10/	Lic.No/Date:1010036421 18.12.2009	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.11.2010.			

11	Case No.:9/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00773/AM10/	RLA File :10/24/040/00100/AM10/	Lic.No/Date:1010036426 18.12.2009	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.11.2010.			

12	Case No.:17/53/83-ALC1/2009	Party Name:AQUAGEL CHEMICALS PVT. LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Rejected
	HQ File :01/83/050/01004/AM10/	RLA File :37/24/040/00002/AM10/	Lic.No/Date:3710001167 21.01.2010	Defer Date:

12	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 27/8/2010 issued by this office followed by reminders dated 23/9/2010. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.
----	---

13	Case No.:18/53/83-ALC1/2009	Party Name:SUNSHINE OLEOCHEM LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/01005/AM10/	RLA File :11/24/040/00026/AM10/	Lic.No/Date:1110021657 25.01.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to write a letter to VVO&F for want of comments. A letter issued on 25.10.2010. Accordingly the case may be re-listed on 10.11.2010			

14

Case No.:4/46/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Approved
HQ File :01/83/050/00832/AM10/	RLA File :02/24/040/00138/AM10/	Lic.No/Date:0210137065 28.01.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 13.10.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Writing & Printing Paper – (Plain Paper)	1 Kg	Waste paper Coated Book Stock (Grade-43) Sorted Office Paper (Grade-37), Multi Grade Multi Print, Moisture content 10+/-2%	1.39 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15

Case No.:9/46/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Approved
HQ File :01/83/050/00837/AM10/	RLA File :02/24/040/00181/AM10/	Lic.No/Date:0210137177 01.02.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 13.10.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Writing & Printing Paper – (Plain Paper)	1 Kg	Waste paper Coated Book Stock (Grade-43) Sorted Office Paper (Grade-37), Multi Grade	1.39 Kg

Multi Print, Moisture content 10+/-2%

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

16	Case No.:23/53/83-ALC1/2009	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/01010/AM10/	RLA File :05/23/040/00180/AM10/	Lic.No/Date:0510258423 12.02.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 3/9/2010 by DC(MSME). Reminder dated 25.10.2010 issued by this office. Accordingly the case may be re-listed on 10.11.2010.			

17

Case No.:8/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Approved
HQ File :01/83/050/00935/AM10/	RLA File :10/24/040/00121/AM10/	Lic.No/Date:1010037284 22.02.2010	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/01/09-10 dt. 6.9.2010 stating that the weighted average yield comes to 10.65% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10.65% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	10.65 MT	Light Black Pepper (Light Berries)	100.00 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

18

Case No.:9/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Approved
HQ File :01/83/050/00936/AM10/	RLA File :10/24/040/00129/AM10/	Lic.No/Date:1010037285 22.02.2010	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/01/09-10 dt. 6.9.2010 stating that the weighted average yield comes to 10.32% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10.32% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	20.64 MT	Light Black Pepper (Light Berries)	200.00 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

19	Case No.:11/49/83-ALC1/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00938/AM10/	RLA File :02/24/040/00229/AM10/	Lic.No/Date:0210138285 22.02.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to write a letter to Deptt. of C&PC(PC.Div.) for want of comments. A letter issued on 25.10.2010. Accordingly the case may be re-listed on 10.11.2010			

20

Case No.:13/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Approved
HQ File :01/83/050/00940/AM10/	RLA File :10/24/040/00132/AM10/	Lic.No/Date:1010037290 22.02.2010	Defer Date:
Decision : : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/01/09-10 dt. 6.9.2010 stating that the weighted average yield comes to 10.80% whereas the firm has applied at 10 % yield, the Committee decided to approve the case at 10.80 % yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	21.60 MT	Light Black Pepper (Light Berries)	200.00 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

21	Case No.:2/53/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00989/AM10/	RLA File :10/24/040/00137/AM10/	Lic.No/Date:1010037743 18.03.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.11.2010.			

22

Case No.: 8/53/83-ALC1/2009	Party Name:VACMET INDIA LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status : Case Approved
HQ File :01/83/050/00995/AM10/	RLA File :06/24/040/00048/AM10/	Lic.No/Date:0610017474 18.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 13.10.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Printed paper 55 GSM+/- 10% (Roll or Sheet form)	1 Kg	Rel. Printing Paper in Reels of size 71.5 cm (52 GSM+/- 10%)	1.02 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

23	Case No.: 1/4/83-ALC1/2010	Party Name:TALBROS PVT LTD	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status: Case Deferred
	HQ File :01/83/050/00057/AM11/	RLA File :05/24/040/00358/AM10/	Lic.No/Date:0510262352 13.04.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and noted that information from the firm has been received and handed over to DIPP and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 10.11.2010.			

24	Case No.: 5/4/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status: Case Approved
	HQ File :01/83/050/00061/AM11/	RLA File :09/24/040/00009/AM11/	Lic.No/Date:0910041706 19.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem.Div.) vide U.O.No.14010/68/2010/Ch.II dated 25.8.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	2-AMINO-4- HYDROXYETHYL AMINOANISOL/JARACOL AHEA	1 Kg	1. 4-Methoxy-3-Nitro Acetanilide	2.063 Kg
			2. Vanisperse	0.006 Kg
			3. Dioxitol (Ethyl Diglycol)	7.162 Kg
			4. Chloro Ethyl Chloro Formate/2 Chloro Ethyl Chloro Formate (CECF)	1.340 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

25	Case No.: 6/4/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status: Case Deferred
	HQ File :01/83/050/00062/AM11/	RLA File :04/24/040/00336/AM10/	Lic.No/Date:0410113188 19.04.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 10.11.2010.			

26	Case No.: 8/4/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status: Case Deferred
	HQ File :01/83/050/00064/AM11/	RLA File :09/24/040/00019/AM11/	Lic.No/Date:0910041730 20.04.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments			

awaited from the Deptt. of C&PC(Chem.Div) Accordingly the case may be re-listed on 10.11.2010.

27	Case No.:9/4/83-ALC1/2010	Party Name: SUPER CIRCLE AUTO LIMITED	Meet No/Date: 28/83-ALC1/2010 13.10.2010	Status: Case Deferred
	HQ File :01/83/050/00065/AM11/	RLA File :05/24/040/00531/AM10/	Lic.No/Date: 0510262669 20.04.2010	Defer Date: 10.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and handed over to DIPP and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 10.11.2010.			

28	Case No.:4/8/83-ALC1/2010	Party Name: P.S. PRESS SERVICES PVT LTD	Meet No/Date: 28/83-ALC1/2010 13.10.2010	Status: Case Deferred
	HQ File :01/83/050/00117/AM11/	RLA File :05/24/040/00057/AM11/	Lic.No/Date: 0510264439 17.05.2010	Defer Date: 10.11.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 13.10.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Whether paper and paper board will be used together in the export product or some export product is made from paper and some of the export product is made from board? 2. Justification for 20% wastage indicating wastage at each stage of manufacture 3. Small sample of the export product A letter has also been issued to firm on 25.10.2010. Accordingly the case may be re-listed on 10.11.2010.			

29	Case No.:5/8/83-ALC1/2010	Party Name: HI-TECH INKS PVT.LTD.	Meet No/Date: 28/83-ALC1/2010 13.10.2010	Status: Case Deferred
	HQ File :01/83/050/00118/AM11/	RLA File :03/94/040/00145/AM11/	Lic.No/Date: 0310574852 18.05.2010	Defer Date: 10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.9.2010 issued by this office. Accordingly the case may be re-listed on 10.11.2010..			

30	Case No.:6/8/83-ALC1/2010	Party Name: HI-TECH INKS PVT.LTD.	Meet No/Date: 28/83-ALC1/2010 13.10.2010	Status: Case Deferred
	HQ File :01/83/050/00119/AM11/	RLA File :03/94/040/00133/AM11/	Lic.No/Date: 0310574924 18.05.2010	Defer Date: 10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.9.2010 issued by this office. Accordingly the case may be re-listed on 10.11.2010..			

	Case No.:1/28/83-ALC1/2010	Party Name: MICRO INKS LTD.	Meet No/Date: 28/83-ALC1/2010 13.10.2010	Status: Case Deferred
--	-----------------------------------	-----------------------------	---	------------------------------

31	HQ File :01/83/050/00477/AM11/	RLA File :03/95/040/00160/AM11/	Lic.No/Date:0310576567 31.05.2010	Defer Date:10.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010				

32	Case No.:6/28/83-ALC1/2010	Party Name:ACTIVE CARBON INDIA PVT LTD	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00482/AM11/	RLA File :09/24/040/00078/AM11/	Lic.No/Date:0910042287 08.06.2010	Defer Date:10.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010				

33	Case No.:1/12/83-ALC1/2010	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00176/AM11/	RLA File :05/24/040/00546/AM10/	Lic.No/Date:0510265842 10.06.2010	Defer Date:10.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.9.2010 issued by this office. Reminder issued on 25.10.2010.Accordingly the case may be re-listed on 10.11.2010.				

34

Case No.:2/12/83-ALC1/2010	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Approved
HQ File :01/83/050/00177/AM11/	RLA File :02/24/040/00015/AM11/	Lic.No/Date:0210143227 10.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 13.10.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Writing & Printing Paper – (Plain Paper)	1 Kg	Waste paper Coated Book Stock (Grade-43) Sorted Office Paper (Grade-37), Multi Grade Multi Print, Moisture content 10+/-2%	1.39 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

35	Case No.:3/12/83-ALC1/2010	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00178/AM11/	RLA File :02/24/040/00036/AM11/	Lic.No/Date:0210143233 10.06.2010	Defer Date:10.11.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.10.2010 issued by this office. Accordingly the case may be re-listed on 10.11.2010..

36	Case No.: 4/12/83-ALC1/2010	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status: Case Deferred
	HQ File :01/83/050/00179/AM11/	RLA File :02/24/040/00037/AM11/	Lic.No/Date:0210143235 10.06.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.10.2010 issued by this office. Accordingly the case may be re-listed on 10.11.2010..			

37	Case No.: 10/12/83-ALC1/2010	Party Name:TALBROS PVT LTD	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status: Case Deferred
	HQ File :01/83/050/00185/AM11/	RLA File :05/24/040/00099/AM11/	Lic.No/Date:0510266017 14.06.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 10.11.2010.			

38	Case No.: 11/12/83-ALC1/2010	Party Name:S.M. CHEMICALS	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status: Case Deferred
	HQ File :01/83/050/00186/AM11/	RLA File :03/95/040/00182/AM11/	Lic.No/Date:0310578750 14.06.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.11.2010.			

39	Case No.: 12/12/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status: Case Deferred
	HQ File :01/83/050/00187/AM11/	RLA File :10/24/040/00019/AM11/	Lic.No/Date:1010039058 15.06.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.11.2010.			

40	Case No.: 3/16/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status: Case Deferred
	HQ File :01/83/050/00270/AM11/	RLA File :03/95/040/00572/AM10/	Lic.No/Date:0310582347 07.07.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm.. Accordingly the case may be relisted on 10.11.2010			

41	Case No.: 4/16/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status: Case Deferred
	HQ File :01/83/050/00271/AM11/	RLA File :02/24/040/00044/AM11/	Lic.No/Date:0210144758 09.07.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. of C&PC(PC.Div) Accordingly the case may be re-listed on 10.11.2010.			

42	Case No.: 6/16/83-ALC1/2010	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status: Case Deferred
	HQ File :01/83/050/00273/AM11/	RLA File :03/95/040/00046/AM11/	Lic.No/Date:0310582885 09.07.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm.. Accordingly the case may be relisted on 10.11.2010			

43	Case No.: 7/16/83-ALC1/2010	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status: Case Deferred
	HQ File :01/83/050/00274/AM11/	RLA File :03/95/040/00119/AM11/	Lic.No/Date:0310582892 09.07.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm.. Accordingly the case may be relisted on 10.11.2010			

44	Case No.: 8/16/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status: Case Deferred
	HQ File :01/83/050/00275/AM11/	RLA File :04/24/040/00080/AM11/	Lic.No/Date:0410115424 12.07.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 10.11.2010.			

Case No.:4/28/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Approved
HQ File :01/83/050/00480/AM11/	RLA File :03/94/040/00250/AM11/	Lic.No/Date:0310584503 21.07.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 13.10.2010, the Committee decided to approve the case as under:-			
<u>Export Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Release Liners (One Side Silicone Coated paper) 60-65 GSM	1 Kg	

Import Item

S.No.	Description of Item	Quantity
1.	Glassine Release Base paper in Jumbo Roll of Rel. GSM	1.05 Kg
2.	Silicon Polymers (100% Solid)	2.1 gms/sq.meter of export
3.	Catalyst for Silicone	0.021 gms/sq.meter of export
4.	Cross Linker for Silicone	0.0735 gms/sq. meter of export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:5/28/83-ALC1/2010	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
HQ File :01/83/050/00481/AM11/	RLA File :03/95/040/00291/AM11/	Lic.No/Date:0310584523 22.07.2010	Defer Date:10.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

Case No.:3/28/83-ALC1/2010	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
HQ File :01/83/050/00479/AM11/	RLA File :03/94/040/00292/AM11/	Lic.No/Date:0310584761 23.07.2010	Defer Date:10.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

Case No.:2/28/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
HQ File :01/83/050/00478/AM11/	RLA File :03/94/040/00328/AM11/	Lic.No/Date:0310585036 26.07.2010	Defer Date:10.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

Case No.:3/20/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Approved
HQ File :01/83/050/00320/AM11/	RLA File :03/94/040/00365/AM11/	Lic.No/Date:0310586276 06.08.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 13.10.2010, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Release Liners (One Side Silicone Coated paper) 50-55 GSM	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Glassine Release Base paper in Jumbo Roll of Rel. GSM	1.05 Kg
2.	Silicon Polymers (100% Solid)	2.1 gms/sq.meter of export
3.	Catalyst for Silicone	0.021 gms/sq.meter of export
4.	Cross Linker for Silicone	0.0735 gms/sq. meter of export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:4/20/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Approved
HQ File :01/83/050/00321/AM11/	RLA File :03/94/040/00364/AM11/	Lic.No/Date:0310586278 06.08.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 13.10.2010, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Release Liners (One Side Silicone Coated paper) 35 to 40 GSM	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Glassine Release Base paper in Jumbo Roll of Rel. GSM	1.05 Kg
2.	Silicon Polymers (100% Solid)	2.1 gms/sq.meter of export

	3.	Catalyst for Silicone	0.021 gms/sq.meter of export
	4.	Cross Linker for Silicone	0.0735 gms/sq. meter of export
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

51	Case No.:5/20/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00322/AM11/	RLA File :03/95/040/00809/AM10/	Lic.No/Date:0310586299 06.08.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 10.11.2010.			

52	Case No.:6/20/83-ALC1/2010	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00323/AM11/	RLA File :03/94/040/00409/AM11/	Lic.No/Date:0310586381 06.08.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm.. Accordingly the case may be relisted on 10.11.2010			

53	Case No.:7/20/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00324/AM11/	RLA File :09/24/040/00174/AM11/	Lic.No/Date:0910043028 10.08.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm.. Accordingly the case may be relisted on 10.11.2010			

54	Case No.:8/20/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00325/AM11/	RLA File :09/24/040/00173/AM11/	Lic.No/Date:0910043029 10.08.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

55	Case No.:9/20/83-ALC1/2010	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00326/AM11/	RLA File :03/95/040/00310/AM11/	Lic.No/Date:0310586670 10.08.2010	Defer Date:10.11.2010

Decision : The Committee considered the case as per agenda. The Committee decided to write a letter to Deptt. of C&PC(PC.Div.) for want of comments. Accordingly the case may be re-listed on 10.11.2010

56	Case No.:10/20/83-ALC1/2010	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00327/AM11/	RLA File :03/95/040/00032/AM11/	Lic.No/Date:0310586673 10.08.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.11.2010.			

57	Case No.:11/20/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00328/AM11/	RLA File :03/95/040/00276/AM11/	Lic.No/Date:0310586781 10.08.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.11.2010.			

58	Case No.:12/20/83-ALC1/2010	Party Name:SYNERGY BIO SYNTHESIS PVT.LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00329/AM11/	RLA File :05/24/040/00163/AM11/	Lic.No/Date:0510270206 10.08.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(MSME). Accordingly the case may be re-listed on 10.11.2010.			

59	Case No.:13/20/83-ALC1/2010	Party Name:KUSA CHEMICALS PVT. LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00330/AM11/	RLA File :34/24/040/00084/AM11/	Lic.No/Date:3410027669 11.08.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.11.2010.			

60	Case No.:6/24/83-ALC1/2010		Party Name:PRAYAG CHEMICALS PVT.LTD.,		Meet No/Date:28/83-ALC1/2010 13.10.2010		Status:Case Approved	
	HQ File :01/83/050/00413/AM11/		RLA File :05/24/040/00203/AM11/		Lic.No/Date:0510272016 01.09.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/17/2009/Ch.II dated 6.10.2010, the Committee decided to approve the case on repeat basis as under:-							
	Export Item		Qty.	Import Item		Qty.		

Chlorinated paraffin (Chlorine Content 51% to 55%)	1 Kg	1. Paraffin (C ₁₀ -C ₂₀) 2. Tin Stabilizer	0.493 Kg 0.010 kg
--	------	--	----------------------

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

61	Case No.:2/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00409/AM11/	RLA File :10/24/040/00045/AM11/	Lic.No/Date:1010039980 03.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

62	Case No.:3/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00410/AM11/	RLA File :10/24/040/00048/AM11/	Lic.No/Date:1010039982 03.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

63	Case No.:4/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00411/AM11/	RLA File :10/24/040/00049/AM11/	Lic.No/Date:1010039983 03.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

64	Case No.:5/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00412/AM11/	RLA File :10/24/040/00050/AM11/	Lic.No/Date:1010039984 03.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 10.11.2010.			

65	Case No.:7/24/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00414/AM11/	RLA File :03/94/040/00510/AM11/	Lic.No/Date:0310590893 03.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

66	Case No.:8/24/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00415/AM11/	RLA File :03/94/040/00506/AM11/	Lic.No/Date:0310590894 03.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

67	Case No.:14/24/83-ALC1/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00421/AM11/	RLA File :03/95/040/00404/AM11/	Lic.No/Date:0310591044 06.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

68	Case No.:9/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00416/AM11/	RLA File :05/24/040/00211/AM11/	Lic.No/Date:0510272161 06.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

69	Case No.:10/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00417/AM11/	RLA File :05/24/040/00212/AM11/	Lic.No/Date:0510272165 06.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

70	Case No.:11/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00418/AM11/	RLA File :05/24/040/00213/AM11/	Lic.No/Date:0510272172 06.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

	Case No.:12/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
--	------------------------------------	--	--	---------------------------------

71	HQ File :01/83/050/00419/AM11/	RLA File :05/24/040/00215/AM11/	Lic.No/Date:0510272179 06.09.2010	Defer Date:10.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010				

72	Case No.:13/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00420/AM11/	RLA File :05/24/040/00216/AM11/	Lic.No/Date:0510272183 06.09.2010	Defer Date:10.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010				

73	Case No.:15/24/83-ALC1/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00422/AM11/	RLA File :03/95/040/00407/AM11/	Lic.No/Date:0310591056 06.09.2010	Defer Date:10.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010				

74	Case No.:16/24/83-ALC1/2010	Party Name:VIJA YASRI ORGANICS LTD	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00423/AM11/	RLA File :09/24/040/00214/AM11/	Lic.No/Date:0910043388 07.09.2010	Defer Date:10.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010				

75	Case No.:17/24/83-ALC1/2010	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00424/AM11/	RLA File :03/95/040/00433/AM11/	Lic.No/Date:0310591483 08.09.2010	Defer Date:10.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010				

	Case No.:18/24/83-ALC1/2010	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Approved
	HQ File :01/83/050/00425/AM11/	RLA File :03/95/040/00416/AM11/	Lic.No/Date:0310591506 08.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/30/2007/Ch.II dated 12.10.2010, the Committee decided to approve the case as under:-				

76

Export Item	Qty.	Import Item	Qty.
Polysorbate-20 Vicapol-20, Polyoxyethylene (20) Sorbitan Monolaureate	1 Kg	1. Ethylene Oxide 2. Sorbitan Mono Laureate	0.724 Kg 0.282 Kg
Cetostearyl Alcohol 20 moles (Vicoryl CS 20)	1 kg	1. Cetostearyl Alcohol (TA 1618) 2. Ethylene Oxide	0.240 Kg 0.769 Kg
Cetostearyl Alcohol 50 moles (Vicoryl CS 50)	1 Kg	1. Cetostearyl Alcohol (TA 1618) 2. Ethylene Oxide	0.109 Kg 0.900 Kg
Cetostearyl Alcohol 80 moles (Vicoryl CS 80)	1 Kg	1. Cetostearyl Alcohol (TA 1618) 2. Ethylene Oxide	0.055 Kg 0.938 Kg
PEG 1450/1500 (Polyethylene Glycol 1450/1500)	1 Kg	1. Diethylene Glycol 2. Ethylene Oxide 3. Ethoxylate Catalyst	0.067 Kg 0.939 Kg 0.003 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

77

Case No.:19/24/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
HQ File :01/83/050/00426/AM11/	RLA File :17/24/040/00057/AM10/	Lic.No/Date:1710003500 09.09.2010	Defer Date:10.11.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 20.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 10.11.2010.			

78

Case No.:20/24/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
HQ File :01/83/050/00427/AM11/	RLA File :17/24/040/00058/AM10/	Lic.No/Date:1710003501 09.09.2010	Defer Date:10.11.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 20.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 10.11.2010.			

79

Case No.:21/24/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
HQ File :01/83/050/00428/AM11/	RLA File :17/24/040/00002/AM11/	Lic.No/Date:1710003502 09.09.2010	Defer Date:10.11.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 18.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 10.11.2010.			

Case No.:22/24/83-ALC1/2010

Partv Name:VIC INDUSTRIES.

Meet No/Date:28/83-ALC1/2010

Status:Case

80			13.10.2010	Deferred
	HQ File :01/83/050/00429/AM11/	RLA File :17/24/040/00003/AM11/	Lic.No/Date:1710003503 09.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 20.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 10.11.2010.			

81	Case No.:23/24/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00430/AM11/	RLA File :17/24/040/00013/AM11/	Lic.No/Date:1710003504 09.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 20.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 10.11.2010.			

82	Case No.:24/24/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00431/AM11/	RLA File :04/24/040/00130/AM11/	Lic.No/Date:0410117066 09.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

83	Case No.:25/24/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00432/AM11/	RLA File :03/94/040/00485/AM11/	Lic.No/Date:0310591704 09.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

84	Case No.:26/24/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00433/AM11/	RLA File :03/94/040/00531/AM11/	Lic.No/Date:0310591708 09.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

85	Case No.:27/24/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00434/AM11/	RLA File :03/95/040/00436/AM11/	Lic.No/Date:0310591736 09.09.2010	Defer Date:10.11.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010

86	Case No.:7/28/83-ALC1/2010	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00483/AM11/	RLA File :03/95/040/00453/AM11/	Lic.No/Date:0310594198 28.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

87	Case No.:9/28/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00485/AM11/	RLA File :09/70/040/00086/AM11/	Lic.No/Date:0910043712 29.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

88	Case No.:10/28/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00486/AM11/	RLA File :09/70/040/00032/AM11/	Lic.No/Date:0910043717 29.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

89	Case No.:12/28/83-ALC1/2010	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00488/AM11/	RLA File :03/95/040/00366/AM11/	Lic.No/Date:0310594350 29.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

90	Case No.:13/28/83-ALC1/2010	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00489/AM11/	RLA File :03/95/040/00367/AM11/	Lic.No/Date:0310594356 29.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

91	Case No.:15/28/83-ALC1/2010	Party Name:ALBRIGHT & WILSON CHEMICALS INDIA LIMITED,	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00491/AM11/	RLA File :03/94/040/00595/AM11/	Lic.No/Date:0310594432 29.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

92	Case No.:8/28/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00484/AM11/	RLA File :10/24/040/00057/AM11/	Lic.No/Date:1010040364 30.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

93	Case No.:11/28/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00487/AM11/	RLA File :08/24/040/00023/AM11/	Lic.No/Date:0810092686 30.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

94	Case No.:14/28/83-ALC1/2010	Party Name:MERCHEM LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00490/AM11/	RLA File :10/24/040/00030/AM11/	Lic.No/Date:1010040371 30.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

95	Case No.:16/28/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00492/AM11/	RLA File :09/24/040/00269/AM11/	Lic.No/Date:0910043758 30.09.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

96	Case No.:17/28/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00493/AM11/	RLA File :17/24/040/00026/AM10/	Lic.No/Date:1710003518 01.10.2010	Defer Date:10.11.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010

97	Case No.:18/28/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Deferred
	HQ File :01/83/050/00494/AM11/	RLA File :17/24/040/00056/AM10/	Lic.No/Date:1710003519 01.10.2010	Defer Date:10.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.11.2010			

98	Case No.:19/28/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:28/83-ALC1/2010 13.10.2010	Status:Case Approved
	HQ File :01/83/050/00495/AM11/	RLA File :03/94/040/00608/AM11/	Lic.No/Date:0310594841 01.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem.Div.) vide U.O.No.14010/17/2009/Ch.II dated 6.10.2010, the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Lubricity Improver Trade Name – SR 2008 Containing 80% Oleic Acid	1 Kg	As Approved by NC	- do -
	20% Aromatic Solvent (C ₁₀ -C ₂₀)			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Date:27.10.2010
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer